

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 106  
(IB)-856(PB)/2020

**IN THE MATTER OF:**

Jones Lang Lasalle Property Consultants (India) Pvt. Ltd. .... Applicant/petitioner  
v.

Saha Infratech Pvt. Ltd.

.... Respondent

**Order under Section 9 of IBC**

**Order delivered on 14.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Anupam Srivastava, Ms. Divya Joshi, Advs.

**ORDER**

It is a Company Petition filed u/s 9 of IBC against M/s. Saha Infratech Private Limited. The Petitioner Counsel and the Promoter- Directors' Counsel submit that Court-II of NCLT Delhi has already admitted CP-1781/ND/2018 filed u/s 7 against this Corporate Debtor on 20.02.2020.

For the CIRP period has already been initiated against this Corporate Debtor in another proceeding, this application has become infructuous, therefore (IB)-856(PB)/2020 is hereby **dismissed** with liberty to this Applicant to place its claim before the IRP/RP appointed in CP-1781/ND/2018.

All other applications if any pending in (IB)-856/(PB)/2020 stands **closed**.

Sd/-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)